



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

**ORDER SHEET**

Original Application No. .... 283 of 2004  
Applicant(s) Jugal Kishore Samal .... Respondent(s) ...  
Advocate for Applicant(s) M. B. S. Tripathy .... Advocate for Respondent(s) ....  
M. K. Rath  
J. Pati

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>Pl. O. of M.S.O. filed for Registration. on memo</p> <p>Sh 15/6/04</p> <p>Sh 15/6/04</p> <p>For admiss.</p> <p>15/6/04</p>	<p><b>REGISTER</b></p> <p>Sh Dy. Registr. 15.06.04.</p> <p>Order dated 16.6.2004</p> <p>Heard Shri B.S.Tripathy, learned counsel for the applicant and Shri S.B.Jena, learned Addl. Standing Counsel (on whom a copy of the O.A. has already been served) appearing on behalf of the Respondents.</p> <p>It is the case of the applicant that he had ventilated his grievance before this Tribunal in an earlier round of litigation in O.A.No.382/90, which was disposed of</p>

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

on 4.5.1995. Thereafter the matter was carried to the Hon'ble Supreme Court in Civil Appeal Nos. 3317/97 and 3318/97; which was disposed of on 1.4.2003. Thereafter the applicant filed Contempt Petition bearing No.C.P.56/03 before this Tribunal, which was disposed of on 3.2.2004 with certain directions requiring the Respondents to act promptly. Despite the said order dated 3.2.2004 rendered in CP 56/03, the Respondents/dilatorious process for which the applicant has filed the present Original Application under Section 19 of the A.T.Act, 1985. To-day, by producing an original of order dated dated 20.5.2004 issued by the Office of the T.D.M., Balasore, Shri Tripathy had disclosed that the DPC granted OTBP benefits as well as BCR benefits in favour of the applicant with effect from 30.11.1983 and 1.7.1991 respectively. It is the case of the applicant that the DPC having recommended OTBP and BCR with effect from 30.11.1983 and 1.7.1991 respectively, the consequential financial benefits should be released in his favour at the earliest.

Having heard the counsel of both the sides and on perusal of materials placed on record, Respondents are hereby directed to release the consequential financial benefits arising out of the DPC recommendations (as referred to above) in favour of the applicant by the end of July, 2004; for which the Respondents should act with all promptitude without waste of time.

Free copies of order DT 16.6.04 to the Council for Social Services & copies of order DT 16.6.04 along with copy of OT issued to all the resps by post

18/7/04

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OA 283/04

With the observation and direction as above,  
this O.A. is disposed of at the stage of admission.

Send copies of this order, along with copies of  
the O.A., to Respondents and free copies of the order be  
handed over to the counsel of both the sides.

  
MEMBER (JUDICIAL)

Shanty  
16/06/04